

Authum Investment likely winner for RCF

ANKUR MISHRA
Mumbai, July 15



FACTS & FIGURES

■ Authum's ₹1,585-crore bid implies around 20% recovery for financial creditors on a total exposure of ₹7,688 crore. This is the second Anil Ambani group firm which is likely to be acquired by Authum Investment and Infrastructure after lenders in June declared the NBFC winner for acquiring Reliance Home Finance.

■ The Alpina Dangri-promoted Authum Investment is in the business of investing in shares and securities. The company, which has a net worth of over ₹2,400 crore, is also engaged in financing activities, according to its website.

■ Lenders had signed the ICA to resolve RCF in July 2019

₹9,000 crore from its books, sources said. The lenders had earlier

extended the inter-creditor agreement (ICA) for RCF till July 31, 2021 for resolution. According to June 7 circular of the Reserve Bank of India, lenders need to extend the time period of the pact if an account has not been resolved within 180 days of signing of the ICA. The lenders had signed the ICA to resolve Reliance Commercial Finance in July 2019.

According to the website of RCF, it has been re-branded as Reliance Money, and has assets under management worth ₹11,000 crore. The company is a 100% subsidiary of Reliance Capital. RCF offers financial products, including small and medium enterprise loans, loans against property, infrastructure, agriculture loans and supply chain financing.

The net loss of RCF widened to ₹1,417 crore during the March quarter, compared with ₹852 crore in the corresponding quarter last year. The total income declined 12% year-on-year to ₹293 crore.

Bandhan Bank's advances grow 8% Y-o-Y in Q1

PRIVATE SECTOR LENDER
Bandhan Bank registered an 8% year-on-year growth in its advances for the first quarter this fiscal. However, on a quarter-on-quarter basis, advances fell 8%.

In a stock exchange fil-

ing on Thursday, the Kolkata-based lender said for the quarter ended June its loan and advances increased approximately to ₹80,128 crore from ₹74,331 crore for the same period a year ago. Loan and

advances stood at ₹87,043 crore at the end of March quarter last fiscal. Total disputer grew 28% y-o-y at ₹77,336 crore, while it witnessed a de-growth of 1% q-o-q from ₹77,972 crore in January-March.

The bank's overall collection efficiency for the month of June was around 80% (considering all customers, including NPA customers) as against around 96% in March.

—FE BUREAU

Bank credit grows by 6.08%; deposits rise by 9.76%

BANK CREDIT GREW by 6% to ₹109.31 lakh crore and deposits increased by 9.76% to ₹154.51 lakh crore in the fortnight ended July 2, 2021, RBI data showed.

Bank advances stood at ₹103.04 lakh crore and deposits at ₹140.77 lakh crore in the fortnight ended July 3, 2020, according to RBI's Scheduled Banks' Statement of Position in India as of July 2, 2021, released on Thursday. In the previous fortnight ended June 18, 2021, bank credit had grown by 5.82% and deposits by 10.32%.

In FY2020-21, bank credit had grown by 5.56% and deposits by 11.4%.

RBI remains net purchaser of US dollar in May

The RBI remained net buyer of the US dollar in May 2021, after it net purchased \$5.842 billion from the spot market, according to data from the central bank.

—PTI

DABUR INDIA LIMITED
CIN - L24230DL1975PLC007908
Regd. Office: 8/3, Asaf Ali Road, New Delhi - 110 002
Tel. No. - 011-23253488, Fax No. - 011-23222051
Website - www.dabur.com; e-mail: investors@dabur.com

NOTICE
Notice is hereby given that the undermentioned share certificates of the Company have been reported to be lost or misplaced

SLNO	FOLIO NO.	NAME	CERTIFICATE NOS.	SHARES	DISTINCTIVE NOS.
1	DIL0047961	SWATI SADASHIV MAHAJAN/ SADASHIV DHANAJI MAHAJAN	31152 72962	1000 1000	29824051-29824150 35218101-35219100
2	DIL0030378	BARU VARGHESE VASTHOLL(Deceased)	59826 74531 108210	1000 1000 1000	28291451-28291550 36750291-36751290 90753511-90753610
3	DIL0050178	PAHARUDEEN PARKKER KANNU	04658 90676	1000 1000	60220995-60221094 606418305-606419304
4	DIL0030789	ASHOK KUMAR RAMKISHAN BHATIA/ RAMESH KUMAR NANDKISHORE BHATIA(Deceased)	14821 71443 81395 87579 107701	1000 1000 1000 1000 3000	23770551-23771050 33356371-33357370 601134419-601135418 60454678-604545567 906262916-906265915

*shares of FV 10 each

- Any person who has a claim or lien or interest in the above shares and having any objection to the issue of duplicate share certificates in lieu of the above, is requested to notify the same to the Company at its Registered Office latest by 29.07.2021, indicating the nature of the claim, lien or interest of his/her objection to the said issue of duplicate share certificates through an affidavit duly attested.
- In case company does not receive any objection within aforesaid period it shall proceed with the issue of new share certificates of the face value of Re.1 each in lieu of the old shares of the face value of Rs.10 or Re.1 each, as the case may be, comprised in the above mentioned lost share certificates without entailing any claim/damages whatsoever it may be.
- The submission of documents by the members to the company shall be deemed to be completed on 29.07.2021 being last date of receipt of objection, if any, by the company on the above shares.

New Delhi 15.07.2021

For DABUR INDIA LIMITED
(A K JAIN)
E.V.P.(Finance) & Company Secretary

Wheels India Limited
CIN: L32821TN06PLD094172
Registered Office: No. 21, Park Road, Chennai - 600 002, Tel: (044) 28322748
Factory: Park, Chennai - 600 050, Tel: (044) 9634330/3036911
Email: investors@wheelsindia.com Website: www.wheelsindia.com

NOTICE TO SHAREHOLDERS
(For Mandatory Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF))

This Notice is published pursuant to Section 124(6) of the Companies Act, 2013 and Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 read with relevant circulars and amendments thereto ("IEPF Rules"). The Company is mandated to transfer all shares in respect of which dividends have not been paid or claimed for seven consecutive years to Investor Education and Protection Fund Authority ("IEPF Authority").

The Company has communicated individually to the concerned shareholders whose shares are liable to be transferred to IEPF Authority in case they do not encash any of their dividend(s), which remains unpaid / unclaimed for last seven (7) consecutive years, by the next due date of transfer i.e. October 14, 2021. The details of such shareholders including their folio number or DP and Client ID and number of shares due for transfer are also available on the Investors section of the Company's website at www.wheelsindia.com.

The concerned shareholders have been advised to make their claim latest by October 14, 2021 for the unclaimed dividends in respect of shares held by them in writing to the Company or the Company's Registrar and Share Transfer Agent, M/s. Carmeo Corporate Services Ltd., "Subramanian Building", No.1, Club House Road, Chennai - 600002; Tel: 044-28460390/91/92/93/94, e-mail ID: investor@cameoindia.com. If the Company does not receive any communication from the concerned shareholders, the Company shall, with a view to complying with the requirements set out in the Rules, dematerialize and transfer the shares to the IEPF authority by way of corporate action by the due date as per the procedure stipulated in the Rules.

In case shareholders wish to claim the shares / dividend after its transfer to IEPF, a separate application has to be made to the IEPF Authority using the web-based e-form IEPF-5, as prescribed under IEPF Rules and the same is available along with all details at the IEPF website at www.iepf.gov.in.

Place: Chennai For Wheels India Limited
Date: 15.07.2021 K V Lakshmi
Company Secretary

Sebi moves SC against SAT order on Franklin

SEBI HAS MOVED the Supreme Court against the June 28 order of the Securities Appellate Tribunal (SAT), which stayed its decision to bar Franklin Templeton Asset Management (India) from launching new debt schemes for two years and had asked the fund house to refund a little over ₹512 crore. Sebi moved the top court on Wednesday against the relief granted to Franklin Templeton by the SAT.

SAT had asked Franklin to deposit ₹250 crore in an escrow account instead of ₹512 crore as directed by Sebi.

—PTI

SB
Global Markets Dept. Corporate Centre, Mumbai

REQUEST FOR PROPOSAL (RFP) FOR PROCUREMENT OF FACILITY MANAGEMENT SERVICES (FMS) AND AMC OF PCs, SERVERS AND PERIPHERALS

State Bank of India has issued a Request for Proposal for Procurement of Facility Management Services (FMS) and AMC of PCs, Servers and Peripherals. Last date for submission of bid is 07.08.2021 (5.00 PM). Details are available on Bank's website <https://bank.sbi> under 'Procurement News'.

Place: Mumbai
Date: 16.07.2021 DGM (Operations)

SB
IT-Payment Systems Department
Global IT Centre, Sector 11, CBD Belapur, Navi Mumbai 400614

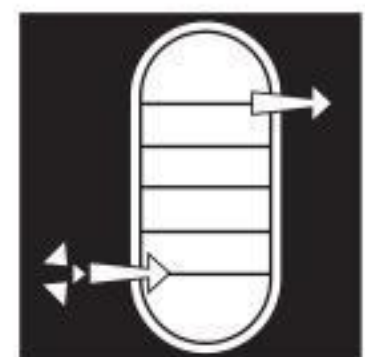
REQUEST FOR PROPOSAL

State Bank of India invites bids for supply of UV Cheque Scanners for CTS on pan-India basis. For details, please see "Procurement News" at Bank's website <https://bank.sbi>

Last Date: 04.08.2021
Place: Navi Mumbai
Date: 16.07.2021 Deputy General Manager (IT - PS)

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PUBLIC ANNOUNCEMENT



Chemistry with care

CHEMSPEC CHEMICALS LIMITED

Chemspec Chemicals Limited (our "Company" or the "Issuer") was incorporated as 'Chemspec Chemicals Private Limited' at Mumbai, Maharashtra as a private limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated November 15, 1975, issued by the Registrar of Companies, Maharashtra at Mumbai, ("RoC"). Our Company was converted into a public limited company pursuant to a special resolution passed in the extraordinary general meeting of the Shareholders of our Company held on June 24, 2021 and consequently the name of our Company was changed to its present name, pursuant to a fresh certificate of incorporation issued by the RoC on July 8, 2021. For further details relating to the changes in the name of our Company and the registered office of our Company, see "History and Certain Corporate Matters" on page 150 of the Draft Red Herring Prospectus dated July 14, 2021 ("DRHP").

Registered and Corporate Office: Plot No. 3-C, MIDC Talaja, Tal - Panvel, District - Raigad, Navi Mumbai - 410 208, Maharashtra, India; Telephone: +91 22 2740 1932/ 2740 1935;
Contact Person: Bharatkumar Dama, Company Secretary and Compliance Officer; Telephone: +91 22 2740 1932 / +91 22 2740 1935; E-mail: investor.relations@chemspec.co.in; Website: www.chemspec.co.in; Corporate Identity Number: U24114MH1975PLC018665

OUR PROMOTERS: JAYANT VORA, MITUL VORA, RUSHABH VORA AND M/S BHAI CHAND AMOLUK CONSULTANCY SERVICES LLP

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹2 EACH ("EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹[●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹7,000.00 MILLION ("OFFER"). THE OFFER COMPRISES OF AN OFFER FOR SALE OF UP TO [●] EQUITY SHARES ("OFFERED SHARES") AGGREGATING UP TO ₹7,000.00 MILLION, COMPRISING UP TO [●] EQUITY SHARES AGGREGATING TO ₹2,334.00 MILLION BY BHAI CHAND AMOLUK CONSULTANCY SERVICES LLP, UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹2,333.00 MILLION BY MITUL VORA AND UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹2,333.00 MILLION BY RUSHABH VORA (TOGETHER THE "SELLING SHAREHOLDERS" AND SUCH OFFER, THE "OFFER FOR SALE"). THE OFFER SHALL CONSTITUTE [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY AND THE SELLING SHAREHOLDERS IN CONSULTATION WITH THE BRLMS AND WILL BE ADVERTISED IN ALL EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), ALL EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND [●] EDITIONS OF [●] (A WIDELY CIRCULATED MARATHI DAILY NEWSPAPER, MARATHI BEING THE REGIONAL LANGUAGE OF MAHARASHTRA WHERE OUR REGISTERED AND CORPORATE OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), TOGETHER WITH BSE, THE "STOCK EXCHANGES" FOR UPLOADED ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the respective websites of the BRLMs(s) and at the terminals of the members of the Syndicate and by intimation to Designated Intermediaries and the Sponsor Bank, as applicable.

This Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion") (the "QIB Portion") (the "QIBs") (the "QIB Portion") (the "QIB Portion") in consultation with the BRLMs may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis ("Anchor Investor Portion"). One-third of the Anchor Investor Portion shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds at or above the Anchor Investor Allocation Price in accordance with the SEBI ICDR Regulations. 5% of the QIB Portion (excluding the Anchor Investor Portion) shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Offer shall be available for allocation on a proportionate basis to Non-Institutional Investors and not less than 35% of the Offer shall be available for allocation to Retail Individual Investors ("RII") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders, other than Anchor Investors, are required to participate in the Offer by mandatorily utilising the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account (as defined hereinafter), and UPI ID in case of RIIs using the UPI Mechanism, if applicable, in which the corresponding Bid Amounts will be blocked by the Self Certified Syndicate Banks ("SCSBs") or under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" on page 296 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP with the Securities and Exchange Board of India ("SEBI") on July 14, 2021.

Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com, www.nseindia.com and the websites of the BRLMs i.e. JM Financial Limited and Axis Capital Limited at www.jmf.com and www.axiscapital.co.in, respectively. Our Company invites the public to give their comments on the DRHP filed with SEBI, with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments sent to SEBI, to the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by our Company and/or the Company Secretary and Compliance Officer or the BRLMs at their respective addresses mentioned herein before in relation to the Offer on or before 5.00 p.m. on the 21st day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 21 of the DRHP.

Any decision whether to invest in the Equity Shares described in the DRHP may only be made after a red herring prospectus ("Red Herring Prospectus") for the same has been filed with the RoC and must be made solely on the basis of the Red Herring Prospectus.

The Equity Shares, when offered through the Red Herring Prospectus, are proposed to be listed on BSE and NSE.

For details of the share capital and capital structure of our Company, see "Capital Structure" on page 70 of the DRHP. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in the Memorandum of Association, see "History and Certain Corporate Matters" on page 150 of the DRHP.

BOOK RUNNING LEAD MANAGERS	REGISTRAR TO THE OFFER
<p>JM FINANCIAL</p> <p>JM Financial Limited 7th Floor, Energy, Appasaheb Marathe Marg, Prabhadevi Mumbai - 400 025, Maharashtra, India Telephone: +91 22 6630 3030 E-mail: chemspec ipo@jmf.com Website: www.jmf.com Investor grievance e-mail: grievance.ibd@jmf.com Contact person: Prachee Dhuri SEBI registration no.: INM000010361</p>	<p>LINKIntime</p> <p>Axis Capital Limited 1st Floor, Axis House, C-2 Wadia International Center Pandurang Budhkar Marg, Worli, Mumbai - 400 025 Maharashtra, India Telephone: +91 22 4325 2183 E-mail: chemspec_ipo@axiscap.in Website: www.axiscapital.co.in Investor grievance e-mail: complaints@axiscap.in Contact person: Simran Gadh SEBI registration no.: INM000012029</p>
<p>LINK Intime Private Limited C101, 247 Park, L.B.S. Marg, Vikhroli (West) Mumbai - 400 083, Maharashtra, India Telephone: +91 22 4918 6200 Investor grievance email: chemspec.ipointo@linkintime.co.in Email: chemspec.ipointo@linkintime.co.in Website: www.linkintime.co.in Contact person: Shanti Gopalakrishnan SEBI registration no.: INR000004058</p>	

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place: Navi Mumbai
Date: July 15, 2021

CHEMSPEC CHEMICALS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP with SEBI on July 14, 2021. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, and is available on the websites of the BRLMs i.e. JM Financial Limited and Axis Capital Limited at www.jmf.com and www.axiscapital.co.in, respectively. Bidders should note that investment in equity shares involves a high degree of risk and for details relating to the same, please see the section entitled "Risk Factors" on page 21 of the DRHP. Potential Bidders should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and applicable state securities laws. Accordingly, the Equity Shares are only being offered and sold outside the United States in offshore transactions in reliance on Regulation S under the Securities Act and pursuant to the applicable laws of the jurisdictions where those offers and sales are made.

TRIJAL INDUSTRIES LIMITED

(CIN: L65990MH1991PLC062238)

Registered Office: Siddharth Nagar No. 5, Chawl 19/168, S V Road, Near Vidgyay School, Goregaon West, Mumbai - 400 062, Maharashtra, India. Tel No.: 022-2874 9244; Fax No.: 022-5635 3084; E-mail: trijalindustries@rediff.com; Website: www.trijalindustries.com

OPEN OFFER FOR ACQUISITION OF UP TO 13,04,186 FULLY PAID-UP EQUITY SHARES OF RS. 10.00/- EACH ("EQUITY SHARES"), REPRESENTING 26.00% OF THE TOTAL PAID-UP EQUITY SHARE CAPITAL AND VOTING SHARE CAPITAL AT A PRICE OF RS. 3.00/- (RUPEES THREE ONLY) PER EQUITY SHARE ("OFFER PRICE") PAYABLE IN CASH ("OFFER" OR "OPEN OFFER") OF TRIJAL INDUSTRIES LIMITED, (HEREIN AFTER REFERRED TO AS "TIL" OR "TARGET COMPANY") BY DR. ADV A SAMSUDEEN ("ACQUIRER 1"), DR. MUHEMMED SWADIQUE ("ACQUIRER 2"), DR. MUSALLYARAKATHARAKKAL SAFARULLA ("ACQUIRER 3"), AL SALAMA EYE RESEARCH FOUNDATION ("ACQUIRER 4") AND DR. RAJESH P ("ACQUIRER 5") (HEREIN AFTER COLLECTIVELY REFERRED TO AS "ACQUIRERS") IN ACCORDANCE WITH REGULATION 3 (1) AND REGULATION 4 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, ("SEBI (SAST) REGULATIONS").

This Post-Offer Public Announcement ("Post-Offer PA") is being issued by CapitalSquare Advisors Private Limited, the Manager to the Offer, on behalf of the Acquirers, in connection with the Open Offer made by the Acquirers to the Equity Shareholders, pursuant to and in compliance with Regulation 18 (12) and other applicable provisions under the SEBI (SAST) Regulations. This Post-Offer PA should be read in continuation of, and in conjunction with the Public Announcement dated Friday, April 30, 2021 ("PA"), the Detailed Public Statement, dated Tuesday, May 04, 2021, which was published on Wednesday, May 05, 2021, in the newspapers, namely being, Financial Express (English daily) (All India Edition), Jansatta (Hindi daily) (All India Edition) and Mumbai Lakshadweep (Marathi daily) (Mumbai Edition) ("DPS"), the Draft Letter of Offer dated Monday, May 10, 2021, ("DLoF"), the Letter of Offer dated Friday, June 04, 2021, along with form of Acceptance cum Acknowledgement ("LoF"), and Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement which was published on Thursday, June 17, 2021 in the same newspapers as the DPS. This Post-Offer PA is being published in the same newspapers in which the DPS was published.

- Name of the Target Company:** Trijal Industries Limited;
- Name of the Acquirers and PACs:** Dr. Adv A Samsudeen ("Acquirer 1"), Dr. Muhammed Swadique ("Acquirer 2"), Dr. Musallyarakatharakkall Safarulla ("Acquirer 3"), Al Salama Eye Research Foundation ("Acquirer 4") and Dr. Rajesh P ("Acquirer 5"); There are no persons acting in concert with the Acquirers for this Open Offer;
- Name of Manager to the Offer:** CapitalSquare Advisors Private Limited;
- Name of Registrar to the Offer:** Purva Share Registry (India) Private Limited;
- Open Offer details:**
 - a. Date of Opening of the Offer: Friday, June 18, 2021;
 - b. Date of Closing of the Offer: Thursday, July 01, 2021;
- Date of Payment of Consideration:** Friday, July 09, 2021;
- Details of the Acquisition**

Sl. No.	Particulars	Proposed in the Offer Document	Actuals		
7.1.	Offer Price	Rs. 3.00/- (Rupees Three Only) per Equity Share	Rs. 3.00/- (Rupees Three Only) per Equity Share		
7.2.	Aggregate number of Equity shares tendered	13,04,186*	5,51,062		
7.3.	Aggregate number of Equity shares accepted	13,04,186*	5,51,062		
7.4.	Size of the Open Offer (No. of Equity Shares multiplied by Offer Price per Equity Share)	Rs. 39,12,558/-*	Rs. 16,53,186/-		
7.5.	Shareholding of the Acquirers before Agreements / Public Announcement (No. & %)	Nil	Nil		
7.6.	Equity Shares Acquired by way of Share Purchase Agreement				
a)	Number of Equity Shares	10,47,405	10,47,405		
b)	% of Fully Diluted Equity Share capital	20.88%	20.88%		
7.7.	Equity Shares Acquired by way of Open Offer				
a)	Number of Equity Shares	13,04,186*	5,51,062		
b)	% of Fully Diluted Equity Share capital	26.00%*	10.99%		
7.8.	Equity Shares acquired after Detailed Public Statement				
a)	Number of Equity Shares acquired				
b)	Price of the Equity Shares acquired	Nil	Nil		
c)	% of Equity Shares acquired				
7.9.	Post-Offer shareholding of the Acquirers				
a)	Number of Equity Shares	23,51,591*	15,98,467		
b)	% of Fully Diluted Equity Share capital	46.88%*	31.87%		
	Pre-Offer and Post-Offer shareholding of the Public Shareholders				
	Particulars	Pre-Offer	Post-Offer	Pre-Offer	Post-Offer
7.10.	Number of Equity Shares	39,68,695	26,64,509	39,68,695	34,17,633
	% of Fully Diluted Equity Share capital	79.12%	53.12%	79.12%	68.13%

- *Assuming full acceptance in the Open Offer.
- The Acquirers accept full responsibility for the information contained in this Post-Offer PA and also for the obligations under SEBI (SAST) Regulations;
 - The Share Purchase Agreement transaction is yet to be completed and is under process;
 - A copy of this Post-Offer PA will be available on the Securities and Exchange Board of India's website at www.sebi.gov.in, the BSE Limited's website at www.bseindia.com and the registered office of the Target Company.

ISSUED BY MANAGER TO THE OFFER

CAPITALSQUARE CapitalSquare Advisors Private Limited
208, 2nd Floor, AARPEE Centre, MIDC Road No. 11, CTS 70, Andheri (E), Mumbai - 400 093, Maharashtra, India. Tel: +91-22-6684 9999/ 98742 83532 Fax: +91-22-6684 9998
Website: www.capitalsquare.in Email Id: tanmay.banerjee@capitalsquare.in, mb@capitalsquare.in
Contact Person: Mr. Tanmay Banerjee SEBI Registration No: INM000012219

For and on behalf of the Acquirers
Date: 15/07/2021 Sd/-
Place: Mumbai Dr. Adv A Samsudeen
Support Cont.